

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

20/11/2019

O.A./260/692/2019

HEMANTA KUMAR PADHI
-V/S-
DOPT & STATE GOVT.

ITEM NO:15

FOR APPLICANTS(S) Adv. : MR.B.MOHAPATRA

FOR RESPONDENTS(S) Adv.: MR.J.K.NAYAK

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the applicant, Mr.J.K.Nayak, learned counsel appearing on behalf of the respondent No.1 and Mr.J.Pal for the other Respondents. Registry to reflect the names of Mr.J.K.Nayak and J.Pal on the record.</p>
	<p>The limited prayer of the applicant is that he is going to retire from service within effect from 31.12.2019 and on the very same day, he is being eligible for consideration of promotion to Selection Grade and just for one day, he may be disentitled for promotion to the Selection Grade. In view of this, learned counsel for the applicant submitted that the respondents may be directed to consider his prayer to promote him to the Selection Grade if the applicant submits a representation along with copy of this order and the Paper Book of the O.A. Learned counsel for the respondents submitted that his request has been rejected vide A/7. The applicant clarified that this rejection is with regard to his prayer for fixing his seniority, which has been rejected.</p>

In view of the above, the applicant will be at liberty to submit a representation to Respondent

No.2/Competent Authority stating his grievance through a representation along with the copy of the Paper Book of this O.A. within a period of seven days from the date of receipt of copy of this order and in case, any such representation is made, Respondent No.2/Competent Authority will consider the same and dispose of the same by passing a speaking order as per the provisions of law, copy of which shall be communicated to the applicant within two months from the date of receipt of such representation.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself, without expressing any opinion on merit.

Free copy of this order be made over to learned counsels for the parties.

(SWARUP KUMAR MISHRA MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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